

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.5 – IA 312 of 2023
In
CP(IB) 248 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Nimesh Shah Proprietor of Western Pharma
V/s
Osaka Pharmaceuticals Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 16/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Adv. a.w Mr. Mayur Jugtawat, Adv.
For the Respondent :

ORDER

IA 312 of 2023

Application is filed by the Liquidator permitting him to continuing with the liquidation process. Stake-holder Consultation Committee in its 6th meeting dated 31.02.2023 discussed the matter and decided to make application for extension. Since Stake-holder Consultation Committee has no objection for Liquidator to proceed with the process of liquidation because one application for relief and concession is still pending before this Adjudicating Authority. Liquidation period stands extended for 365 days from today. In view of the above, application stands allowed and disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**